

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES & STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) Yes, Sir.

(b) and (c) It is not a fact that none of the spare parts required for use at Bhilai Steel Plant and Bokaro Steel Plant are manufactured in India. In fact, only those spare parts are imported from Soviet Union which cannot be manufactured in India and for which detailed manufacturing drawings are not available. The details of imports for the two steel plants during the last 5 years are given below:

(Rupees in crores)

Year	Bokaro	Bhilai
1975-76.	6 59	2 10
1976-77	4 70	1 65
1977-78.	3 90	1 85
1978-79.	8 77	1 36
1979-80 (upto 20-3-80)	4 36	1 73

(d) Both Bhilai and Bokaro Steel Plants have captive workshops to take care of their day-to-day needs of normal spare parts requirements. Some heavy spare parts are procured from various indigenous manufacturers including Heavy Engineering Corporation, Ranchi. Some items of spare parts are, however, imported because of the prohibitive costs of developing and manufacturing them in the country.

#### Mica Mines in Bihar

2148. SHRI RAM SWAROOP RAM: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that the mica mines operating in Bihar are controlled by the State Trading Corporation; and

(b) whether Government are considering taking over of all the mica mines situated in Bihar in order to maintain and utilise their potentials to the maximum possible extent?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES & STEEL AND MINES (SHRI PRANAB MUKHERJEE):** (a) The mining leases for most of the mica mines in Bihar have been granted by the State Government to private parties. However, a few of the mica mines in Sapahi area are being worked by M/s. Bihar State Mineral Development Corporation (a State Government Undertaking).

(b) There is no proposal under consideration of the Central Government for nationalisation of mica mines in Bihar.

#### House Rent Allowance to Sons/Daughters of Government Servants

2149. SHRI T. S. NEGI: Will the Minister of FINANCE be pleased to state:

(a) is it a fact that the sons/daughters of Government servants who are in possession of Government accommodations are not being paid house rent allowance;

(b) is it also a fact that many Government servants whose parents are possessing Government accommodations are getting house rent allowance by giving wrong addresses; and

(c) whether Government propose to change the house rent allowance rules in order to treat all the Government servants alike for purpose of giving house rent allowance?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA):**

(a) Central Government servants who share Government accommodation allotted to their parents are not entitled to house rent allowance.

(b) The administrative authorities concerned have to satisfy themselves that the claims for house rent allowance are in accordance with the orders in force and in cases where they have reason to doubt the genuineness of the claim, they are expected to make separate enquiries